

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. NO. 506/2005

This, the 18th day of February, 2010

Hon'ble Mr. Justice A. K. Yog, Member (J)
Hon'ble Dr. A. K. Mishra, Member (A)

Bhullan Prasad Vishwakarma, aged about 47 years, son of Shri Ram Lagan, Resident of Village-Sidhwal, Post-Office-Pipraich, District- Gorakhpur.

Applicant

By Advocate Sri A. P. Singh.

Versus

1. Union of India through its General Manager, North Eastern Railway, Gorakhpur.
2. Mukhya Prashasnik Adhikari (Nirman), N.E. R. (North Eastern Railway), Gorakhpur.
3. Deputy Chief Engineer (Construction), North Eastern Railway (NER) Ashok Marg, Lucknow.

Respondents

By Advocate Sri A. Singh for Sri Arvind Kumar.
Order (Oral)

Delivered by Justice A.K. Yog, Member (J)

Heard counsel for the parties. While the case was taken up today, learned counsel for the applicant has filed application dated 14.9.2009 "Application for taking documents on record". This application contains two documents; one dated August 20, 2008 issued on behalf of Chief Administrative Officer /Construction, Gorakhpur, North Eastern Railway and another document dated September 22, 2008 purported to be an intimation to the applicant to produce certain documents with reference to his claim to seek appointment/engagement. Learned counsel for the applicant submits that after having

Sub.

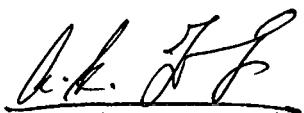
receipt ^{and} information on the basis of aforesaid document, he complied with the same by producing relevant document, but the department/respondents have not communicated with the decision.

2. Learned counsel for the respondents, on the other hand, submits that he maybe allowed time to seek instructions and file documents in rebuttal, if any.

3. This O.A. was filed in the year 2005. We are of the opinion that let the applicant approach Respondent No. 2, Mukhya Prashasnik Adhikari(Nirman) N.E.R., (North Eastern Railway), Gorakhpur by filing a comprehensive representation along with the copy of this order as well as copy of the (Compilation I and II) and the copy of the documents on record (referred to above) and the respondent authority shall decide the said representation within a period of two months from the date of receipt of the same by passing a reasoned and speaking order in accordance with law. Decision taken shall be communicated to the applicant.

4. O.A. stands disposed of without expressing any opinion on merit of the issue raised in this O.A. No costs.


(Dr. A.K. Mishra)
Member (A)


(Justice A. K. Yog)
Member (J)